

In the National Company Law Tribunal, Jaipur

IA No. 32/60/JPR/2018

IB 35 (ND)/2018

TA No. 10/2018

**UNDER SECTION 9 OF IBC
UNDER SECTION 60(5) (B) & (C)
UNDER SECTION 19(2)**

In the matter of:

Sardar Singh

..... Applicant/Petitioners

VS.

Anil Special Steel Industries Ltd.

.....Respondent
Order delivered on 13.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Harish Tripathi, Adv.

For Respondent(s) : Gaurav Bhardwaj, Adv.

ORDER

This is an application moved by Resolution Professional with the reliefs as prayed in the application under Section 60(5)(b)(c) of IBC, 2016. Pursuant to the notice served upon the first respondent namely, Rastriya Anil Steel Mazdoor Sangh Shramik Ekta Kendra, the same is being represented by Mr. Gaurav Bhardwaj, Adv. who seeks time to file reply to this application on behalf of respondent No. 1. Let the reply be filed within a period of 1 week from today. In relation to respondent Nos. 2 and 3, learned counsel for the applicant/ IRP undertakes to serve the notice of application in a day or two by ~~the~~ way of Dasti

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process if ordered in relation to the said application. Dasti permitted. Upon service of the copy of the application let the second and third respondent respond to the application within a period of five days from the date of service. Post this application for enquiry on 05.10.2018.

Sd-

(R. Varadharajan)
Member (Judicial)